

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU

[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.10
C.P. (IB) No.87/BB/2024

IN THE MATTER OF:

M/s. McGraw Hill Education (India) Pvt. Ltd. ... Petitioner
Vs.
M/s. Think & Learn Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 03.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ankit Jain
For the Respondent : Shri Pramod Nair (Sr. Adv.) &
Shri Yashowardhan D.

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. The Ld. Senior Counsel for the Respondent submitted that he has filed objections through e-filing and today he is filing physical copy of the same. Therefore, he is permitted to file objections. The Ld. Counsel for the Petitioner submitted that he has received objections and requested two weeks' time to file rejoinder. He is permitted to file the same, within a period of two week, after duly serving the copy on the other side.
3. List the matter on **09.08.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)